

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SYED SHAHABUDDIN : I introduce the Bill.

ADMINISTRATIVE TRIBUNALS
(AMENDMENT) BILL*

(Insertion of New Section 2 A)

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move for leave to introduce a Bill further to amend the Administrative Tribunals Act, 1985.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Administrative Tribunals Act, 1985."

The motion was adopted.

SHRI K. RAMAMURTHY : I introduce the Bill.

15.05 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 276)

SHRI S.G. GHOLAP (Thane) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S.G. GHOLAP : I introduce the Bill.

RECOGNITION OF TRADE
UNIONS BILL*

PROF. MADHU DANAVATE (Rajapur) : I beg to move for leave to introduce a Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees."

The motion was adopted.

PROF. MADHU DANAVATE : I introduce the Bill.

15.06 hrs.

BLIND PERSONS (EMPLOYMENT)
BILL*

PROF. MADHU DANAVATE (Rajapur) : I beg to move for leave to introduce a Bill to make provisions for enabling blind persons to secure employment and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to make provisions for enabling blind persons to secure employment and for matters connected therewith or incidental thereto."

The motion was adopted.